

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 113 OF 2015 &  
IA NOS. 183, 184, 185 & 186 OF 2015 &  
IA NO. 1255 OF 2018**

**Dated: 02<sup>nd</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Niko Resources Ltd. .... Appellant(s)  
Versus  
Petroleum and Natural Gas Regulatory Board & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Abhas Kumar  
Mr. Aditya Shandilya  
Mr. K.R. Saiprabhu  
Counsel for the Respondent(s) : Mr. Rajinder Kaul for R-1  
Mr. Piyush Joshi  
Ms. Sumiti Yadava for R-2  
Ms. Nattasha Garg  
Mr. Ahemd Said  
Ms. Aashima Singhal for R-3

**ORDER**

Learned counsel for the Appellant seeks time on the ground that the Appellant has not given clear instructions. We remember that on last adjournment day also, the same submission was made for seeking time. Hearing of the matter cannot be kept pending on the whims and fancies of parties. Finally, the matter is adjourned for hearing as a last chance.

List the matter for hearing on **20.09.2019.**

**(B. N. Talukdar)  
Technical Member (P&NG)  
Bn/kt**

**(Justice Manjula Chellur)  
Chairperson**